

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 259 OF 2017 &  
IA NOS. 1005, 1006 & 1038 OF 2018**

**Dated: 5<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**M/s Gama Infraprop Pvt. Ltd.**

**... Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission  
& Anr.**

**... Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishan for R-1

Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-2

**ORDER**

**IA NOS. 1005 & 1038 OF 2018 – for condonation of delay in filing rejoinder)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the Applications, the IA Nos. 1005 and 1038 of 2017 are allowed. Accordingly, Applications for condonation of delay in filing rejoinder stand disposed of.

**APPEAL NO. 259 OF 2017 &**  
**IA NOs. 1006 OF 2018**

Learned counsel appearing for the respondent no. 1 seeks one week's time to file reply. He is permitted to file reply within a week i.e. on or before 12.09.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within one week i.e. on or before 18.09.2018 with advance copy to the other side.

List the matter on **19.09.2018.**

**(S. D. Dubey)**  
**Technical Member**  
*mk/tpd*

**(Justice Manjula Chellur)**  
**Chairperson**